being taken to cancel the previous Notifications issued under the Indian Forest Act and to bring these forests within the purview of the Himachal Pradesh Private Forests Act, 1954.

SHRI SHIVA NAND RAMAUL: May I know whether the Indian Forest Act is going to be repealed with retrospective effect, i.e. from 1954, when the Himachal Pradesh Private Forests Act was passed by the Assembly, and also whether the money received in excess by the Administration will be refunded to the owners?

SHRI RAM SUBHAG SINGH: Sir, the owners got 50 per cent. of the proceeds and the remaining 50 per cent. was kept by the State for looking after the forests and for their development. I will, of course, convery this question to the Himachal Pradesh Government and, if there is any anomaly, that will be rectified.

नकली दवाओं के सम्बन्ध में राज्य सरकारों को केन्द्रीय सरकार का परामर्श

*९४३. **श्री नवाबसिंह चौहान** : क्या स्वास्थ्य मंत्री यह बताने की कृपा करेंगे कि :

(क) उन के मंत्रालय ने नकली दवाओं के निर्माण तथा बिक्री को रोकने के बारे में राज्य सरकारों को जो परामर्श दिया था उसके अनुसार उन्होंने अब तक क्या क्या कार्यवाही की है ; और

(ख) अब तक किन किन फर्मों की कौन कौन सी और कितनी कितनी नकली दवायें पकड़ी जा चुकी हैं ?

†[ADVICE OF CENTRAL GOVERNMENT TO STATE GOVERNMENTS REGARDING SPURIOUS DRUGS

*943. SHRI NAWAB SINGH CHAUHAN: Will the Minister of HEALTH be pleased to state:

(a) the action taken by the State Governments so far with regard to the checking of manufacture and sale of spurious drugs in accordance with the advice tendered by her Ministry; and

(b) the names of the spurious drugs which have been seized so far, their quantity and the names of firms to which they belonged?]

स्वास्थ्य मंत्रालय में उपमंत्री (डा० डी० एस० राजू) : (क) और (ख) विभिन्न राज्य सरकारों द्वारा की गई कार्यवाही, नकली दवाओं के नाम तथा जिन फर्मों से वे सम्बन्धित थीं उन के नामों का एक विवरण सभा पटल पर रख दिया गया है। [देखिये परिशिष्ट ४०, अनुपत्र संख्या १०४ तथा १०४-ए] ।

†[THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH (DR. D. S. RAJU): (a) and (b) A statement showing the action taken by the different State Governments, the names of the spurious drugs and the names of firms to which they belonged is laid on the Table of the Sabha. (*See* Appendix XL, Annexure Nos. 104 and 104-A.)]

श्री नवाबसिंह चौहान : जो विवरण सभा पटल में रखा गया है उस में (क) तथा (ख) का उत्तर दिया गया है किन्तु (ख) का उत्तर पूरी तरह से नहीं दिया गया है, जिस में यह पूछा गया था कि किन किन फर्मों की कौन कौन सी और कितनी कितनी नकली दवायें पकड़ी जा चुकी हैं ?

डा० सुशीला नायर : ऐसा लगता है कि माननीय सदस्य ने पूरे विवरण को देखा नहीं । इस विवरण में वह सब चीजें दी गई हैं जो उन्होंने अपने सवाल में पूछीं थीं। इस विवरण में फर्म का नाम दिया हुआ है, दवा दी हुई है, बनाने वाले का नाम दिया हुआ है और दवाई की मात्रा जो पकड़ी गई दी हुई है।

†[ ]English translation.

श्री नवाबसिंह चौहान : मेरे पास जो विवरण है, उसको मैं ने देखा, शायद उसको मैं ने अच्छी तरह से न पढ़ा हो या उस में यह विवरण न लगा हो, लेकिन इस में मेरा अपराध नहीं है। अगर माननीय मंत्री जी फिर से उन फर्मों और दवाओं का नाम बतला दें जो पकड़ी गई, तो बहुत अच्छा होगा।

डा० सुशीला नायर : कई पन्ने का विवरण है।

SHRI A. B. VAJPAYEE: Sir, may I know whether these firms have been black-listed and Government hospitals asked not to purchase the drugs manufactured by these firms?

डा० सुशीला नायर : जैसे ही दवाइयां पकड़ी जाती हैं वसे ही उसकी खबर फौरन सब राज्यों को दे दी जाती है। उस दवाई का नम्बर, दिया जाता है, कहां बनी है, और कहां पकड़ी गई है, ताकि दूसरे राज्यों में इसका इस्तेमाल न हो और जहां वह जा चुकी है, वहां कोई उस दवा को इस्तेमाल न करे।

SHRI DEOKINANDAN NARAYAN: May I know if the medicines and drugs that are seized are all allopathic drugs or there are some Ayurvedic and Unani medicines also, or is it that there are no spurious medicines in the Ayurvedic system of medicine?

DR. D. S. RAJU: We are here concerned with allopathic drugs only. Ayurvedic drugs do not come within the purview of the Drugs Act.

SHRI FARIDUL HAQ ANSARI: Sir, in view of the fact that a large numver of spurious drugs are sold in the country, may I know why the Government of India does not bring about some uniform legislation, so that these people are punished severely?

DR. SUSHILA NAYAR: Sir, the legislation is uniform. It has been passed by the Parliament of India. The implementation part of it is with the State Governments. There are varying standards of the effectiveness of the implementation. Sir, I do not agree with the hon. Member when he says that there are a large number of spurious drugs. There is more quantity of sub-standard drugs. There are spurious drugs also. But, Sir, the anti-social elements are there in every section and they are there in the drugs trade also.

SHRI N. SRI RAMA REDDY: May I know whether, on account of the steps taken by the Government of India as well as by the State Governments, the manufacture of spurious drugs has been effectively stopped and the public feel qu te safe at the present moment?

DR. SUSHILA NAYAR: Well, Sir, all that I can say is that wherever and whenever spurious drugs come to l'ght, effective action is taken; they are prosecuted and they are punished. But I cannot say that every case of spurious drugs does come to light.

MR. CHAIRMAN: Next question.

बढ़िया किस्म के चावल का निर्यात

*६४४. { **श्री नवाबसिंह चौहान** †:
श्री अर्जुन अरोड़ा :

क्या **खाद्य तथा कृषि** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सरकार ने बढ़िया किस्म का कुछ चावल विदेशों को निर्यात करने का निर्णय किया है ; और

(ख) यदि हां, तो किस किस्म का कितना चावल किस भाव पर, कब कब और किन किन देशों को निर्यात किया जायेगा और उस से कितनी विदेशी मुद्रा प्राप्त होगी ?

---

†The Quest on was actually asked on the floor of the House by Shri Nawab Singh Chauhan.